

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2142

ANSWERED ON:27.03.2012

ATROCITIES AGAINST SCS/STS

Gandhi Shri Feroze Varun;Meghwal Shri Bharat Ram;Tanwar Shri Ashok

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has made assessment of the number of reported cases of atrocities against SCs/STs registered in the country in the past three years;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government is taking any stringent steps to protect these vulnerable sections of the society;
- (d) if so, the details of the measures taken in this regard; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (e): As per the information provided by the National Crime Records Bureau (NCRB) State/UT wise details of atrocities registered in the country for the years 2008, 2009 and 2010 respectively are given at Annexure.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ST to all States / UTs.

The advisory on SC/ST has enumerated various steps, viz; vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc.; improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.